

ACT No. I OF 1935.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 26th
February, 1935.)

An Act to amend the Indian Naturalization Act, 1926, for
certain purposes.

VII of 1926. **W**HEREAS it is expedient to amend the Indian Naturalization Act, 1926, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. (1) This Act may be called the Indian Naturalization (Amendment) Act, 1935. Short title and commencement.

(2) It shall come into force on such date as the Governor General in Council may, by notification in the Gazette of India, appoint.

VII of 1926. 2. In sub-section (1) of section 7 of the Indian Naturalization Act, 1926 (hereinafter referred to as the said Act), the words "the wife of any such person" shall be omitted, and to the said sub-section the following words shall be added, namely:— Amendment of section 7, Act VII of 1926.

"and the wife of any such person to whom a certificate of naturalization is granted after the commencement of the Indian Naturalization (Amendment) Act, 1935, shall, if not already a British subject, in like manner be so deemed and be so entitled and so subject, if within one year, or such longer period as the Local Government may in special circumstances allow, from the date of the taking and subscribing of such oath by her husband, she makes to the Local Government a declaration that she desires to be deemed to be a British subject".

3. In sub-section (2) of section 9 of the said Act,—

(a) before the proviso the following proviso shall be inserted, namely:— Amendment of section 9, Act VII of 1926.

"Provided that no such order shall be made in the case of a wife unless by reason of the acquisition

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Indian Naturalisation. [Act 1 of 1985.]

by her husband of a new nationality she has also acquired that nationality:”; and

(b) in the existing proviso, after the word “Provided” the word “further” shall be inserted.

Amendment
of section 10,
Act VII of
1926.

4. To sub-section (2) of section 10 of the said Act the following proviso shall be added, namely:—

“Provided that the wife of any such person shall not cease to be deemed to be a British subject under this sub-section, unless by reason of the acquisition by her husband of a new nationality she has also acquired that nationality.